

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTEMENT OF REVENUE**

**LOK SABHA  
UN-STARRED QUESTION NO. 263  
TO BE ANSWERED ON MONDAY, THE 02<sup>ND</sup> FEBRUARY, 2026  
MAGHA 13, 1947 (SAKA)**

**Introduction of New KYC Norms**

**263. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has introduced new Know Your Customer (KYC) norms like selfies, geo-tagging and mandatory bank transactions of Re.1 to check illegal transactions in cryptocurrency exchanges in the country;
- (b) if so, the purpose of these new guidelines and the date from which it has been implemented;
- (c) whether any special arrangement has been made under these provisions to ensure privacy and data security of common investors;
- (d) if so, the details thereof;
- (e) whether the Government has any proposal under consideration to completely regulate or ban cryptocurrency; and
- (f) if so, the details thereof ?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) & (b) Virtual Digital Assets Service Providers are 'Reporting Entities' under the Prevention of Money-laundering Act, 2002. As part of the said reporting rules, Financial Intelligence Unit-India has introduced detailed AML/CFT Guidelines for Reporting Entities providing services related to Virtual Digital Assets on dated 10.03.2023 which are applicable to all Reporting Entities detailing the manner in which AML/CFT/CPF obligations are to be effectively implemented. These guidelines were amended on 08.01.2026, enhancing KYC measures involving obtaining of information like Selfie of the client with liveness detection, latitude and longitude coordinates of the onboarding location with date and timestamp along-with IP address, mandatory bank transaction of Re.1 etc. along with verification of identity of the clients were introduced.

(c) & (d) No.

(e) No such proposal is currently under consideration.

(f) Does not arise.